

**FIR No.504/17
PS RG**

Hearing through VC

05.08.2020

Present : Ld. APP for the state.

Accused is stated to be in JC(on bail in this case).

Naib court, Reader, Ahlmad and both the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader/ Ahlmad that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from Jail itself in all the concerned cases.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed. Previous order be complied afresh for next date.

Be put up for appearance of accused/ FP on 14.12.2020.

DEEPAK
KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
05.08.2020

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**FIR No. 671/14
Case No. 65065/16
PS RG**

Hearing through VC

05.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, previous order be complied with afresh for next date.

Be put up for purpose already fixed i.e. RPE on 19.12.2020.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
05.08.2020

**FIR No. 355/15
Case No.66975/16
PS RG**

Hearing through VC

05.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, previous order be complied with afresh for next date.

Be put up for purpose already fixed i.e. RPE on 19.12.2020.

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**(Deepak Kumar-I)
MM (West)/THC/Delhi
05.08.2020**

**FIR No. 362/15
Case No.61735/16
PS RG**

Hearing through VC

05.08.2020

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, previous order be complied with afresh for next date.

Be put up for purpose already fixed i.e. PE on 19.12.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
05.08.2020

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Hearing through Video Conferencing

State vs Gurcharan Singh
FIR no.833/16
PS Rajouri Garden

05.08.2020

Pr: Ld APP for the State.

Sh. Shintu Kumar, Ld. Counsel for the accused

Naib court, Reader, Ahlmad and both the stenographer.

All the above joined through Video Conferencing.

Accused is stated to have expired.

In view of the submissions, let notice be issued to the SHO concerned for filing the death verification of accused.

Ld. Counsel for accused submits that he has also filed the photocopy of the death certificate of accused with the Ahlmad of the court. Let a copy of death certificate of accused be sent alongwith the notice to the SHO concerned for compliance.

Be put up on 17.12.2020.

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(Deepak kumar-I)
MM-02(West)/THC/Delhi
05.08.2020

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Hearing through VC

Kulmohan Singh & ors. Vs. Jaswant Singh Bhasin & ors

05.08.2020

Pr: Ld APP for the State.

Ld. Counsel for the complainant.

IO SI Arvind, Naib court, Reader, Ahlmad and both the stenographer.

All the above joined through Video Conferencing.

Report has been filed by the IO wherein it has been mentioned that enquiry was conducted in the matter and it was revealed that matter pertains to the transaction of above two crores rupees as such the complaint has been transferred to the Economic Offence Wing for further enquiry at their end.

In view of the above, let the present complaint case be put up before the court concerned having requisite jurisdiction for 27.08.2020 for further proceedings as per law.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
05.08.2020

FIR No.348/2020
PS RG
u/s 380/457 IPC

Hearing through VC

05.08.2020

This is an application for releasing article i.e. Wine Boxes on superdari

Present : Ld. APP for the state.

Sh. Sandeep Deshwal, Ld. Counsel for applicant.

IO HC Neeraj Singh, Naib court, Reader, Ahlmad and both the stenographer.

All the above joined through Video Conferencing.

IO has filed his reply. Taken on record.

Instead of releasing the articles on superdari, I am of the considered view that the article has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and circumstances and law laid down by higher courts, articles in question i.e. **Wine Boxes** as per seizure memo be released to the **rightful owner** on furnishing security bond as per valuation report of the mobile phone in question. IO is directed to get the valuation done of the articles prior to the release the same to the applicant as per directions of Hon'ble Supreme Court.

Panchnama and valuation report shall be filed at the time of filing charge sheet. Copy of this order be given dasti to applicant.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
05.08.2020

**FIR No.233/17
Case No. 2397/19
PS RG**

Hearing through VC

05.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, previous order be complied with afresh for next date.

Be put up for purpose already fixed on 25.02.2021.

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Date: 2020.08.05 12:38:12 +05'30'
(Deepak Kumar-I)
MM (West)/THC/Delhi
05.08.2020

**FIR No.127/18
Case No. 9664/19
PS RG**

Hearing through VC

05.08.2020

Present : Ld. APP for the state.

In view of the restricted functioning of the court, previous order be complied with afresh for next date.

Be put up for appearance of accused/ FP on 26.02.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
05.08.2020